

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No.582/05

Thursday this the 4th day of August 2005

**C O R A M :**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN**

P.Hydroo,  
Retired Gangmate,  
Southern Railway, Pallipuram.  
Residing at Pulikkal House,  
Karayannoor, Pallipuram P.O.,  
Palakkad (District)

Applicant

(By Advocate M/s.Santhosh & Rajan)

**Versus**

1. Union of India represented by the General Manager,  
Southern Railway, Chennai.
2. The Senior Divisional Personnel Officer,  
Southern Railway, Palakkad. Respondents

(By Advocate Mr.K.M.Anthru)

This application having been heard on 4th August 2005 the Tribunal on the same day delivered the following :

**O R D E R**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN**

The applicant retired from the post of Gangmate in the scale of pay of Rs.950-1500/- on 30.4.1997. According to him he was drawing a pay of Rs.1250/- in the above pay scale from 1.6.1996 onwards and therefore the average emoluments to be taken for pension was Rs.1250/-. However, the respondents department has fixed his pension taking into account his last pay as Rs.1200/-. Aggrieved by the above he had submitted a representation (Annexure A-6) to the 2nd respondent on 29.9.2004 but till now no action has been taken. Counsel for the applicant submitted that he would be satisfied if a direction is given to the respondents to consider his representation.

2. In the light of what is stated above the application is disposed of directing the 2nd respondent to consider the

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representation of the applicant at Annexure A-6 dated 29.9.2004 and take a decision which shall be communicated to the applicant within a period of two months from the date of receipt of a copy of this order. The O.A. is disposed of at the admission stage itself. No order as to costs.

(Dated the 4th day of August 2005)

*Sathi Nair*

**SATHI NAIR  
VICE CHAIRMAN**

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